IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-15(PB)/2017

IN THE MATTER OF:

Clutch Auto Limited

.... APPLICANT / PETITIONER

SECTION:

Under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR Hon'ble President

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant / Petitioner:

Mr. Saurabh Kalia, Mr. Karan Gandhi, Advs.

Mr. Vijay Krishan Mehta, Adv.

Mr. Sujoy Datta, Adv. for DEG, Financial Creditor

For the Resolution Professional:

Mr. Sumesh Dhawan, Mr. Karan Kanwal, Advs.

ORDER

The Resolution Plan submitted by the applicant, Prometrik Engineering Ltd. (PEL) has not been placed on record by the RP. On his behalf request has been made for a week's time. Now the Plan may be placed on record within one week with a copy in advance to the Counsel for the Objector.

List the matter on 1st February, 2018.

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CA-32(PB)/2018

Notice of the Application to the non-applicant-Resolution Professional.

The Resolution Professional, who is present in the Court, accepts notice on behalf of the non-applicant. A copy of the application has already been sent to him, which is duly received. Reply to the application, if any, be filed within one week with a copy in advance to the Counsel opposite.

List the matter on 1st February, 2018.

M. M. KUMAR) PRESIDENT

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)